

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.832**

TO BE ANSWERED ON THE 01ST MARCH, 2016/PHALGUNA 11, 1937 (SAKA)

VIOLATION OF HUMAN RIGHTS

832. SHRI RAVINDRA KUMAR PANDEY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been a significant increase in the number of human rights violations in the country;

(b) if so, the details thereof and the total number of such cases reported during each of the last three years and the current year State/UT-wise; and

(c) the steps being taken by the Government to register such cases and taken speedy action against the violation of human rights along with the measures taken by the Government to clear such cases by appointing judges and related courts in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI KIREN RIJIJU)

(a) & (b): As per data of National Human Rights Commission (NHRC), cases of human rights violations registered by them were showing a mixed trend from 2012-13 to 2015-16 (upto 10.02.2016). A statement indicating State/UT-wise details of the cases of alleged violation of human rights registered by NHRC during the years 2012-13 to 2015-16 (upto 10.02.2016) along-with status thereof is at Annexure. The data of NHRC is based on the number of complaints about alleged violation of human rights and intimations about deaths received.

(c) : Government of India set up the National Human Rights Commission (NHRC) under the Protection of Human Rights (PHR) Act, 1993 for better protection of human rights. The Commission is the nodal agency to inquire/investigate the cases of human rights violation. For registration of a complaint in respect of human rights violation, the Commission notified a set procedure under the Section 10(2) of PHR, Act. Under section 12(a) of PHR, Act, NHRC inquire, suo-motu or on a petition presented to it by a victim or any person on his behalf into complaint of i) violation of human rights or abetment thereof or; (ii) negligence in the prevention of such violation, by a public servant, without any fee received by Post or Fax or by email.

For expediting disposal of cases, the NHRC takes follow-up action with the concerned authorities, including issue of process under Section 13 of the Protection of Human Rights Act, 1993. Efforts are also made to sensitize public servants during various workshops, seminars and camp sittings.

Setting up of State Human Rights Commission as well as Human Rights Courts is the responsibility of the State Governments under Section 21 and Section 30 of the Protection of Human Rights Act, 1993 respectively.

ANNEXURE

STATEMENT REFERRED IN REPLY TO PART (a) & (b) OF LOK SABHA STARRED Q.NO.832 FOR 01.03.2016

Statement showing Statewise total no. of cases Registered, Disposed, Pending during the years from 2012-13 to 2015-16 (upto 10.02.2016)

State/UT Name	01/04/2012 to 31/03/2013			01/04/2013 to 31/03/2014			01/04/2014 to 31/03/2015			01/04/2015 to 10/02/2016		
	No. of Cases Registered	Disposed	Pending	No. of Cases Registered	Disposed	Pending	No. of Cases Registered	Disposed	Pending	No. of Cases Registered	Disposed	Pending
ANDHRA PRADESH	876	833	43	931	683	248	1224	1035	189	1151	934	217
ARUNACHAL PRADESH	39	34	5	48	27	21	158	134	24	36	17	19
ASSAM	473	366	107	407	291	116	644	482	162	324	213	111
BIHAR	4752	4612	140	4362	3941	421	4516	3815	701	3641	2967	674
GOA	62	59	3	55	52	3	54	46	8	63	50	13
GUJARAT	2041	1969	72	1585	1465	120	1565	1407	158	1215	1044	171
HARYANA	9440	9270	170	10297	9962	335	13331	12387	744	11108	10513	595
HIMACHAL PRADESH	300	290	10	256	214	42	285	227	58	201	167	34
JAMMU & KASHMIR	411	400	11	389	332	57	369	306	63	198	169	29
KARNATAKA	908	881	27	698	648	50	1515	1363	152	814	701	113
KERALA	947	906	41	583	523	60	648	479	169	893	524	369
MADHYA PRADESH	2649	2510	139	2392	2179	213	3652	3184	468	2619	2247	372
MAHARASHTRA	4487	4307	180	3164	2898	266	2980	2627	353	2547	2256	291
MANIPUR	110	76	34	93	63	30	124	87	37	71	32	39
MEGHALAYA	48	33	15	59	33	26	96	33	63	47	16	31
MIZORAM	20	19	1	19	10	9	19	15	4	16	8	8
NAAGALAND	16	13	3	20	13	7	42	20	22	8	2	6
ODISHA	5847	5640	207	5435	4689	746	5853	4658	1195	15193	12263	2930
PUNJAB	2397	2330	67	1908	1754	154	1807	1486	321	1270	985	285
RAJASTHAN	3299	3204	95	2649	2328	321	3195	2527	668	2871	2229	642
SIKKIM	5	3	2	17	15	2	20	18	2	10	7	3
TAMIL NADU	3329	3230	99	2678	2518	160	2280	2056	224	2668	2335	333
TRIPURA	748	746	2	1040	1024	16	83	62	21	46	30	16
UTTAR PRADESH	47769	47072	697	44800	41498	3302	50723	44170	6553	44466	38305	6161
WEST BENGAL	1848	1706	142	1465	1298	167	2001	1633	368	1880	1590	290
ANDAMAN & NICOBAR	34	32	2	35	31	4	23	18	5	30	20	10
CHANDIGARH	238	229	9	165	142	23	202	174	28	186	152	34
DADRA & NAGAR HAVELI	18	18	0	18	16	2	14	10	4	8	8	0
DAMAN & DIU	17	17	0	13	12	1	10	9	1	20	17	3
DELHI	8264	8031	233	7168	6644	524	9076	7944	1132	6742	5757	985
LAKSHADWEEP	5	5	0	36	35	1	11	10	1	7	5	2
PUDUCHERRY	77	72	5	75	62	13	92	74	18	98	83	15
CHHATTISGARH	811	750	61	820	675	145	1192	882	310	705	501	204
JHARKHAND	1636	1535	101	1645	1461	184	1983	1660	323	1418	1125	293
UTTARAKHAND	2370	2336	34	1857	1776	81	3101	2909	192	1622	1448	174
TELANGANA	698	668	30	654	566	88	903	738	165	926	718	208
ALL OVER INDIA	364	364	0	75	72	3	80	79	1	327	309	18
FOREIGN COUNTRIES	301	290	11	225	216	9	296	287	9	323	300	23
GRAND TOTAL	107654	104856	2798	98136	90166	7970	114167	99251	14916	105768	90047	15721